GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA

UNSTARRED QUESTION NO. 3020 TO BE ANSWERED ON 31.12.2018

MATERNITY BENEFITS IN KVS

3020. SHRI L.R. SHIVARAME GOWDA: SHRIMATI ANJU BALA: SHRI TEJ PRATAP SINGH YADAV:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether despite women comprises almost 50 per cent of total employees, the Kendriya Vidyalaya Sangathan has not formulated any policy for implementing the provisions of the Maternity Benefit Act, 2017 and if so, the reasons therefor;
- (b) whether it is a fact that the Maternity Benefit Act, 2017 mandates that every office/establishment with 50 and more employees is required to provide a child care facility for working mothers and if so, the details thereof; and
- (c) whether lack of creche facility in Kendriya Vidyalayas (KVs) pose difficulties to women staff of KVs in maintaining balance of their family-office life and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SATYA PAL SINGH)

- (a) Kendriya Vidyalaya Sangathan (KVS) has informed that it is implementing the provisions of the Maternity Benefit Act i.e. Paid Maternity leave of 26 weeks for women employees and also for Adoptive & Commissioning Mothers.
- (b) Yes, Madam. In terms of the provisions of the Maternity Benefit (Amendment Act), 2017, every establishment having fifty or more employees shall have the facility of crèche within such distance as may be prescribed, either separately or along with common facilities.
- (c) No such instance has been reported by KVS.
